

on scientific research under the Income Tax Act. This has now resulted in over 900 in-house R and D units engaged in a wide range of Industrial Research Activities, spending over Rs. 500 crores annually.

(b) Recognition accorded by Department of Scientific and Industrial Research is to the R and D Units and not to the industry. R and D laboratory of National Dairy Development Board had such a recognition which was valid upto 31st March 1986.

(c) Department of Scientific and Industrial Research has not recognised NDDB as an industry.

#### **Amnesty International Report on India**

9144. SHRI P.R. KUMARAMAN-GALAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have seen the Amnesty International Report 1985 concerning India's International commitments to human rights, which guarantee to all its citizens the right to life and personal liberty; and

(b) whether the report of the Amnesty International has been checked in so far as it relates to India to ensure that India's position at the U.N. Human Rights Commission becomes unassailable ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : (a) Government have seen the Amnesty International Report 1985 covering the period January to December, 1984.

(b) India did not figure at all in the deliberations of Human Rights Commission at its 42nd Session which was held in Geneva in February/March, 1986.

#### **Functioning of W.G. Forge and Allied Industries at Kudal in Sindhudurg District of Maharashtra**

9145. PROF. MADHU DANDAVATE : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that the Defence oriented plan of the W.G. Forge and Allied

Industries at Kudal, in Sindhudurg district of Konkan region of Maharashtra Manufacturing crank shafts for vehicles is not able to work with full complement due to financial difficulties; and

(b) if so, what assistance is being offered by the Centre to ensure proper functioning of this defence-oriented plant ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND DEFENCE SUPPLIES (SHRI SUKH RAM) : (a) It is understood that in October 1984 a Court Receiver was appointed by the High Court of Bombay on being moved by the creditors of W.G. Forge Company, which has a major unit in Thane near Bombay and a smaller machining unit in Kudal in Sindhudurg district. With the approval of the court the Kudal unit is being run by a managing committee of five. This Ministry is not aware if the Kudal Unit is working with full complement or not. This Ministry is also not aware whether the unit is Defence oriented and which other customers are placing orders on the unit.

(b) Certain IN<sup>1</sup>stances made to W.G. Forge Company by the Ministry of Defence against various supply orders are still to be received. But with a view to assist the Kudal unit to carry out jobbing work for a Defence Production unit, an order for machining forged crank shafts has been placed on the Kudal unit. The order is still to be completed.

#### **Setting up of Drug and De-Addiction Centres**

9146. SHRI KRISHNA SINGH : Will the Minister of WELFARE be pleased to state :

(a) whether a drug and alcohol de-addiction centre at Sadar Thana Road in Delhi on March 31, 1986 was inaugurated;

(b) the functions/objects and modus-operandi of such centres;

(c) whether Government propose to set up a network of Counselling centres for drug addicts in Delhi in particular and the country in general; and

(d) If so, the details thereof ?

**THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) :** (a) A drug de-addiction centre was inaugurated at Sadar Thana Road in Delhi on March 31, 1986.

(b) The seven counselling centres for drug addiction sanctioned in December last are to take care of a number of aspects connected with de-addiction such as, provision of rehabilitation cover, supply of information regarding sources of treatment, co-ordination with other rehabilitation centres, data collection and storage, dissemination of data, liaison with enforcement agencies and support of individual and group therapy, etc.

(c) and (d). The functioning of the Centres is being watched. The setting up of further Counselling Centres and their modalities will depend upon the functioning of the present centres.

**Scheduled Castes/Scheduled Tribes  
below Poverty Line**

9147. **SHRI CHINTAMANI JENA :** Will the Minister of WE&D be pleased to state :

(a) the details of amount allotted to each State during the Sixth Five Year Plan, State-wise and Plan-wise for the development of the Scheduled Castes and Scheduled Tribes;

(b) the amount spent out of the allotted amount;

(c) the percentage of population of Scheduled Castes and Scheduled Tribes brought above the poverty line during the Five Year Plan; and

(d) the number of Scheduled Castes and Scheduled Tribes living below the poverty line and the steps being taken to solve this problem during the Seventh Five Year Plan ?

**THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) :** (a) and (b). Statement indicating the outlays and expenditure during different years of the Sixth Plan under Special Component Plan/

Tribal sub-Plan and the Special Central Assistance to SCP/TSP released by the Government of India during that Plan period to different States/UTs and the expenditure thereof are laid on the Table of the House. [Placed in Library. See No. LT-2732/86]

(c) and (d). According to the mid-term appraisal report of Planning Commission on assistance to Scheduled Castes/Scheduled Tribes, around 25% of the families assisted are estimated to have been able to cross the poverty line.

No survey has yet been carried out by State/UT Administrations to ascertain the exact number of families living below the poverty line. With a view to bringing about comprehensive economic and human resource development of SCs/STs the strategy of SCP/TSP evolved during the Sixth Five Year Plan will be continued during Seventh Five Year Plan with a clear recognition to the need for more integrated and organised efforts.

**Extension of Family Pension Scheme  
for Employees of Central Government  
Establishments**

9148. **SHRI MULLAPPALLY RAMACHANDRAN :** Will the PRIME MINISTER be pleased to state :

(a) whether the family pension scheme has been extended to all Central Government Departments/establishments;

(b) whether the families of Railway employees are covered by the said scheme; and

(c) if so, when was the scheme extended to cover them ?

**THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI P. CHIDAMBARAM) :** (a) Yes, Sir. The family Pension Scheme, 1964 has been extended to Government servants including civilian Government servants serving in Defence Services who are/were borne on pensionable Establishments.

(b) and (c). Pension Scheme was introduced in the Railways on 16-11-1957 and the Railway employees who joined